

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 12/14 of NC-VI held on 05.9.2013

Meeting No. 12/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 05.9.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
3	Sh. Yoginder Singh	DDG	DGFT
4	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 10 & 11/14 held on 22.08.2013 sent by e- mail to all members of the committee, were ratified by the members- Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	435 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	Sh. Jasbir singh Kalsi , Director of the firm , appeared for personal hearing before the committee and elaborately explained the detailed manufacturing process and indicated the volume and value of honey produced in the process. It was noted that the value of honey produced in the process may be accounted for while ad-hoc norms are fixed. Accordingly MSME was requested for their comments in the light of submission made by the Director of the firm during P.H. The case was deferred and to be placed before the committee on 17.10.2013.			

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426	Party Name:SSK EXPORTS LTD	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
HQ File :01/85/162/177/AM13	RLA File :02/24/40/058/AM13	Lic.No/Date:0210179427 04.07.2012	Approved
The case was discussed in the meeting and Committee decided to approve the case as per the written comments furnished by Tea Board vide their No.LC/ALA/2013 /1483 dated 21.8.2013 and as per the information regarding origin and variety of Tea imported furnished by the firm vide their e mail dated 14.8.2013 as under :-			
Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea	66667.00kg(containing 40000.00 kg Sri Lankan imported Tea)	Relevant Black Tea (FBOPF variety / Grade, of Sri Lankan origin)	40000.00 kg
RA may take consequential action as per policy / procedure.			

3	437	Party Name:SSK EXPORTS LTD	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/162/178/AM13	RLA File :02/24/40/071/AM13	Lic.No/Date:0210179878 16.07.2012	Approved
	The case was discussed in the meeting and Committee decided to approve the case as per the written comments furnished by Tea Board vide their No.LC/ALA/2013 /1483 dated 21.8.2013 and as per the information regarding origin and variety of Tea imported furnished by the firm vide their e mail dated 14.8.2013 as under			
	Export item	Qty.	Import Item	Qty.
	Indian Black Tea blended with imported Tea.	61667.00kg(containing 37000.00 kg Sri Lankan imported Tea)	Relevant Black Tea (FBOPF variety / Grade, of Sri Lankan origin)	37000.00 kg

RA may take consequential action as per policy / procedure.

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438	Party Name:SSK EXPORTS LTD	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
HQ File :01/85/162/179/AM13	RLA File :02/24/40/057/AM13	Lic.No/Date:0210179144 29.06.2012	Approved
The case was discussed in the meeting and Committee decided to approve the case as per the written comments furnished by Tea Board vide their No.LC/ALA/2013 /1483 dated 21.8.2013 and as per the information regarding origin and variety of Tea imported furnished by the firm vide their e mail dated 14.8.2013 as under			
Export item	Qty.	Import Item	Qty.
Indian Black Tea blended with imported Tea	66667.00kg(containing 40000.00 kg sri lankan imported Tea)	Relevant Black Tea (FBOPF variety / Grade, of sri Lankan origin)	40000.00 kg
RA may take consequential action as per policy / procedure.			

5	439	Party Name:RAVI FOODS PVT.LTD	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/50/025/AM13	RLA File :09/24/40/429/AM12	Lic.No/Date:0910051657 09.03.2012	Deferred

It was noted that committee it its meeting no 3/14 dated 2.5.2013 already ratified the norms . The request of the firm to review the inputs already allowed is under examination of MFPI and comments awaited. Committee decided to defer the case and to be placed before the NC on 17.10. 2013.

6	440	Party Name:KAMLA INTERNATIONAL	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/50/067/AM13	RLA File :09/24/40/574/AM12	Lic.No/Date:0910051777 15.03.2012	Deferred
	It was noted that committee it its meeting no 3/14 dated 2.5.2013 already ratified the norms . The request of the firm to review the inputs already allowed is under examination of MFPI and comments awaited. Committee decided to defer the case and to be placed before the NC on 17.10. 2013.			

7	441	Party Name:KAMLA INTERNATIONAL	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/50/065/AM13	RLA File :09/24/40/573/AM12	Lic.No/Date:0910051782 16.03.2012	Deferred
	It was noted that committee it its meeting no 3/14 dated 2.5.2013 already ratified the norms . The request of the firm to review the inputs already allowed is under examination of MFPI and comments awaited. Committee decided to defer the case and to be placed before the NC on 17.10. 2013.			

8	442	Party Name:CRI LTD	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/162/126/AM13	RLA File :02/24/40/010/AM13	Lic.No/Date:0210178029 30.05.2012	Deferred
	It was noted that committee it its meeting no 40 held on 21.3.2013 already ratified the norms . The request of the firm for allow of higher wastage is under examination DIPP and comments awaited. Committee decided to defer the case and to be placed before the NC on 17.10. 2013.			

9	443	REF. FROM MPEZ (M/S. NESTLE INDIA LTD-EN EOU UNIT)	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/162/176/AM13	FIXATION OF WASTAGE NORMS FOR EXPORT PRODUCT 'ROOIBOS INSTANT TEA'.		Deferred
	It was noted that comments awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 17.10.2013.			

10	444 Case No.:13/5/85-ALC3/2013	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00034/AM14/	RLA File :04/24/040/00013/AM14/	Lic.No/Date:0410145202 16.04.2013	Deferred
	It was decided to remind spices Board to expedite their comments. The case was deferred and to be placed before the committee on 17.10.2013.			

11	445 Case No.:3/5/85-ALC3/2013	Party Name:MARINE CHEMICALS,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:							
	HQ File :01/85/050/00024/AM14/	RLA File :10/24/040/00097/AM13/	Lic.No/Date:1010053077 27.03.2013	Approved							
	The case was discussed in the meeting and committee decided to approve the case as per the written comments furnished by the Department of Biotechnology vide their O.M No BT/IL/05/343/2011-PID dated 08.8.2013 as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Agar Agar Powder Grade food/ Microbiological / Bacteriological/ pharma</td><td>1.00 MT</td><td>Agar Agar Powder Commercial Grade</td><td>1.1016 MT</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Agar Agar Powder Grade food/ Microbiological / Bacteriological/ pharma	1.00 MT	Agar Agar Powder Commercial Grade
Export Item	Qty.	Import Item	Qty.								
Agar Agar Powder Grade food/ Microbiological / Bacteriological/ pharma	1.00 MT	Agar Agar Powder Commercial Grade	1.1016 MT								
RA may take consequential action as per policy / procedure.											

12	446	Party Name:EXOTIC NATURALS	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/010/AM13	RLA File :03/94/40/1098/AM12	Lic.No/Date:0310685277 07.03.2012	Deferred
	Committee noted that letter No. 5-80/2011/CCRAS/Tech/HQ/469 11.7.2013 received from CCRAS seeks comments ,which they are supposed to provide. It was decided to clarify to the CCRAS regarding copy of application already forwarded to them and the applicants reply to their queries dated 23.5.2013 already sent to them .They may be requested to expedite their comments and copy of this communication may be endorsed to concerned Jt. Secy., in AYUSH The case was deferred and to be placed before the committee on 17.10.2013			

13	447	Party Name:OLAM AGRO INDIA LTD.	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/118/AM13	RLA File :10/24/40/042/AM13	Lic.No/Date:1010050986 23.08.2012	Rejected.
	Committee noted that firm has stated that it is not in a position to indicate the grade , specification etc. of the import items as the same will depend on actual order. Of the customer. Committee found it difficult to comprehend how the order has not been received by the applicant even after more than one year from the issue of the Advance Authorization. Therefore it was decided to maintain the rejection			

14	448	Party Name:SABARIGIRI EXPORTS	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	Case No.:12/10/85-ALC3/2013			
	HQ File :01/85/050/00070/AM14/	RLA File :53/24/040/00002/AM14/	Lic.No/Date:5310016878 21.06.2013	Deferred
The committee decided to call for the following information from the firm i.e 1. Application does not indicate any indigenous inputs , whereas export product has the element cashew which is not being imported. It may be asked to clarify. 2. Firm may be asked to indicate as to what is Macadamia. 3. Ratio of 3 ingredients in import item and ratio of ingredients contained in export product. 4. A copy of the export order or provisional order. The case was deferred and to be placed before the committee on 17.10.2013				

15	449 Case No.:7/10/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00065/AM14/	RLA File :31/83/040/00023/AM14/	Lic.No/Date:3110058549 30.05.2013	Deferred
	It was noted that on similar case of the firm information called for by MFPI from the applicant is not received. .Committee decided to remind the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 17.10.2013			

16	450 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated 26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013			

17	451 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
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HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated 26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013			

18	452 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated 26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013			

19	453 Case No.:3/3/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00003/AM14/	RLA File :31/83/040/00172/AM13/	Lic.No/Date:3110056649 02.01.2013	Deferred
	Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated 26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013			

20	454 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
	Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated			

26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013

21	455 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	Information called for from the firm by MFPI vide their letter dated 4.7.2013 and this office e mail communication dated 26.8.2013 is awaited. Committee decided to remind the firm to furnish the requisite information The case was deferred and to be placed before the committee on 17.10.2013			

22	456	Party Name:INDIAN BISCUITS MANUFACTURERS ASSOCIATION	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status: Deferred
	HQ File :01/85/162/029/AM14	Problem being faced by Indian Biscuits Manufacturers Association arose on account of Notification No. 31 dated 01.08.2013 for import of ingredients required for manufacture and export of Biscuits.		
	Committee decided to defer the case as MFPI representative was not present in the meeting . It was decided to place the case in next meeting			

23	457 Case No.:2/5/85-ALC3/2013	Party Name:EXOTIC NATURALS	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00023/AM14/	RLA File :03/94/040/00748/AM13/	Lic.No/Date:0310730102 02.04.2013	Deferred
	It was decided to remind Department of Pharmaceuticals and AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 17.10.2013			

24	458	REF. FROM PC-4 (M/S. BETUL OIL & FLOURS LTD)	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status: Clarified
	HQ File :01/85/162/017/AM14	As requested by PC-4 Section to comply with the decision of PRC meeting held on 07.03.2008 for review whether Vitamins can be allowed for export of high protein meals made from Soyabean in respect of advance License No. 2313439 dt. 31.12.98.		
	It was noted that MFPI has furnished their written comments vide their letter No.4(18)/2013-DGFT dated 29.8.2013.and stated that no evidence / example is available for fortification of soyameal with vitamins . Accordingly Committee decided that Policy - 4 may be communicated that with reference to their I.D Note No.01/60/162/ 424/AM08/EFGC (PRC)/ PC -4/117 dated 07.5.2013 and PRC decision dated 7.3.2008 quoted therein, vitamins may not be allowed for export of high protein meals made from Soyabean.			

25	459 Case No.:12/5/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00033/AM14/	RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Deferred
	It was noted that information furnished by the4 firm forwarded to MFPI on 27.8.2013.Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 17.10.2013			

26	460 Case No.:1/9/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00055/AM14/	RLA File :07/24/040/00038/AM14/	Lic.No/Date:0710095559 24.05.2013	Approved.
	Committee decided to approve the case as per the written comments furnished by MFOPi vide their letter No 34/DGFT//2012 dated 21.8.2013 as under :-			

Export Item	Qty.	Import Item	Qty.
Coffee Roast (Dark roast coffee)	28.49 MT.	Green Coffee Beans (Arabica Colombia washed coffee)	16.56 MT
RA may take consequential action as per policy / procedure.			

27	461	Party Name:NESTLE INDIA Ltd.	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/50/123/AM13	RLA File :05/24/40/071/AM13	Lic.No/Date:0510327329 14.06.2012	Deferred.
	It was noted that norms against this case has already ratified in NC meeting no 37 held on 28.2.2013 . Firms request for correction of export item description as per their application is under examination of MFPI.. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 17.10.2013.			

28	462	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	Case No.:12/33/85-ALC3/2011			
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Approved
Committee decided to approve the case as per the written comments furnished by MFPI vide their O.M No38/DGFT/2011 dated 13.8.2013. as under				
	Export Item	Qty.	Import Item	Qty.
	Dehydrated Onion	200000.00 Kgs (Net content of anti caking agent (fumed silica) is 4000 kgs	1.Fumed Silica (Anti caking Agents)	4000.00 kgs
			2.LDPE Granules	As per policy concerning import of packing material
			3.Card Board	As per policy

			concerning import of packing material
		4.BOPP SELF Adhesive Tape on Rolls.	As per policy concerning import of packing material
	RA may take consequential action as per policy/ procedure		

29	463 Case No.:14/5/85-ALC3/2013	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00035/AM14/	RLA File :07/24/040/00012/AM14/	Lic.No/Date:0710094962 22.04.2013	Deferred
	The case was discussed in the meeting and comments furnished by the MFPI vide their O.M No 4(13)/2013 –DGFT dated 13.8.2013 was noted. Committee raised the issue relating to active ingredient product in export product and also the description of export product as Robusta Cherry, which is the variety of the beans imported. Since the MFPI representative was absent from the meeting , it was decided to defer the case and to be placed before the committee on 17.10.2013			

Case No .464	Ref. from JDG (Jaikant singh)/ Review of Norms
M.No 12/14 dated 05.9.2013.	F.No.01/85/162/0029/AM14/DES.VI
Subject:-Review of SION E-1 FOR Assorted Confectionery (with Sugar), E-1(A) for Assorted Confectionery (Sugar free). E-5 for Biscuits	

E-129 for Instant Fruit Juice Powder/Crystals (with sugar),
 E-129(A) for Instant Fruit Juice Powder/Crystals (sugar free),
 E-126 for Vegetable Pickles in Oil/Mixed Pickles in Oil,
 K-134 for Glass Mosaics.

Committee decided to take up the issue in the next NC meeting , as the MFPI representative was absent in this meeting.

31	465 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00219/AM12/	RLA File :09/24/040/00442/AM12/	Lic.No/Date:0910050601 03.01.2012	Deferred
	Committee decided to remind MFPI to expedite their comments as the Advance Authorization is more than 2 and half years old. The case was deferred and decided to place the case in next meeting .			

32	466 Case No.:5/27/85-ALC3/2012	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00143/AM13/	RLA File :09/24/040/00294/AM13/	Lic.No/Date:0910053938 01.10.2012	Deferred
	Committee decided to remind MFPI to expedite their comments as the Advance Authorization was issued nearly a year ago. The case was deferred and decided to place the case in next meeting			

33	467 Case No.:4/27/85-ALC3/2012	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:12/85-ALC3/2013 05.09.2013	Status:
	HQ File :01/85/050/00142/AM13/	RLA File :09/24/040/00292/AM13/	Lic.No/Date:0910053838 17.09.2012	Deferred

Committee decided to remind MFPI to expedite their comments as the Advance Authorization is pending more than 9 months.
The case was deferred and decided to place the case in next meeting